

(7)

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH

OA NO.241/2000

THIS THE 6TH DAY OF FEBRUARY, 2001..

HON'BLE MR.JUSTICE ASHOK AGARWAL, CHAIRMAN  
HON'BLE MR.S.DAYAL, MEMBER (A)

Awadh Nath Dubey  
S/o Shri Niranjan Dubey  
R/o Bagli Pijada, Tehsil Sadar  
District Mau

....

Applicant

(Shri **Vikas** proxy for Shri **N.Srivastava**,  
counsel )

vs.

1. Union of India through  
the Secretary (Posts)  
Department of Posts  
Dak Bhawan, Sansad Marg

2. ~~Ministry of Communications  
New Delhi.~~

3. The Senior Superintendent of Post Offices  
District Azamgarh/Mau.

3. The Assistant Superintendent of Post  
Offices, District Mau. .... Respondents

(By Advocate Shri R.C.Joshi)

ORDER (ORAL)

JUSTICE ASHOK AGARWAL:

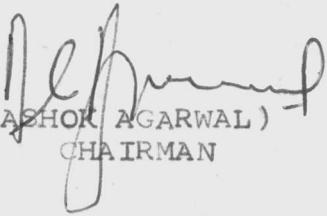
In disciplinary proceedings conducted against the applicant who was, at the material time, employed as an EDR, a penalty of dismissal from service was imposed upon him by an order passed on 1.1.1998. A copy of the said order is annexed at Annexure I. Present application which has been filed on 18.2.2000, in the circumstances, is hopelessly barred by the law of limitation. Moreover, applicant has not availed of the remedy of an appeal and has straightway approached this tribunal. Present application, in view of Section 20 of the Administrative Tribunals Act, 1985 is not maintainable on this ground also. Applicant has submitted an application for condonation of delay. He has, however, not produced any documentary evidence in support of his illness which he has pleaded in the application. The same, in the circumstances, does not bring out good and sufficient reasons in support of the prayer for condonation of delay. The same, in the circumstances, is rejected.

*[Signature]*

2. Present OA in the circumstances is also,  
dismissed. NO order as to costs.

  
(S. DAYAL)  
MEMBER (A)

/sns/

  
(ASHOK AGARWAL)  
CHAIRMAN